

**GOVERNMENT OF MEGHALAYA**  
**OFFICE OF THE DISTRICT MAGISTRATE :: EAST KHASI HILLS DISTRICT**  
**:::: SHILLONG ::::**

**ORDER UNDER SECTION 144 Cr. P.C.**

Whereas, in view of the prevailing situation concerning COVID-19 in the country and globally;

Whereas, to put in place preventive measures and awareness, to identify and take steps to ensure social distancing and home quarantine so the pandemic of COVID-19 does not spread to East Khasi Hills District and Meghalaya, by way of ensuring observance of strict protocols of the Advisories issued by Government of Meghalaya in the Health & Family Welfare Department;

Now, therefore, I, Smti. M. War Nongbri, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the powers conferred upon me under section 144 Cr. P.C. read together with Regulation 3 of the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020 do hereby prohibit as under:-


- i) Operations of all markets, commercial and financial establishments in East Khasi Hills District.
- ii) Operation of all forms of public transport.
- iii) Assembly or Gathering of 5 (five) or more persons in all public areas, premises, commercial and residential localities beyond the individual households.

This Order will not be applicable to the Security Forces and Medical Teams on duty, Pharmacies and all essential services including Health Services, MeECL, Public Health Engineering (PHE) Department, Public Works Department (PWD), Police and Armed Forces, Fire & Emergency Service, Food & Civil Supply Department, Shillong Municipal Board, Telecom, Telegraph & IT Services, Banks and ATMs. Movement of vehicles carrying essential commodities, security forces, medical equipments & goods vehicles are also exempted. However, Drivers and attendants of the vehicles shall be subject to medical screening as per laid down protocols.

All members of print and electronic media are also exempted from the purview of this order.

In view of the urgency of the matter, this order is being passed exparte and it shall come into force with effect from 10:00 PM of 23<sup>rd</sup> of March, 2020 and shall remain in force till 05:00 AM of 26<sup>th</sup> of March, 2020.

Given under my hand and seal this the 22<sup>nd</sup> day of March, 2020.

  
**(M. War Nongbri, IAS)**  
District Magistrate,  
East Khasi Hills District,  
Shillong.

**Memo. No. C&S.3/2009/PT.II/15-A**

**Dated Shillong, the 22<sup>nd</sup> March, 2020**

Copy to :-

1. The Chief Secretary to the Govt. of Meghalaya, Shillong.
2. The Additional Chief Secretary to the Govt. of Meghalaya, Home (Police) Department, Shillong.
3. The Additional Chief Secretary to the Govt. of Meghalaya, Political Department, Shillong.
4. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department, Meghalaya, Shillong.
5. The Commissioner of Divisions for East/West/South West Khasi Hills/East/West Jaintia Hills & Ri Bhoi District, Meghalaya, Shillong.
6. The Director, Information & Public Relation, Meghalaya for favour of giving wide publicity through Fixed Loud Speakers.
7. The Superintendent of Police, East Khasi Hills District, Shillong for information and necessary action.
8. The District Medical & Health Officer, East Khasi Hills District, Shillong for information and necessary action.
9. The Additional Deputy Commissioner & CEO, DDMA, East Khasi Hills District, Shillong for information and necessary action.
10. The Station Director, All India Radio, Shillong for announcement in the news bulletin in English & Khasi.
11. The Sub-Divisional Officers (C), Pynursla/Sohra Civil Sub Division, Pynursla/Sohra for information and due compliance.



  
District Magistrate,  
East Khasi Hills District,  
Shillong.